

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 670 of 2020

IN THE MATTER OF:

Premier Jet Services Pvt. Ltd.

...Appellant

Vs.

Sudip Bhattacharya

...Respondent

Present: For Appellant: - Mr. Malak Bhatt and Mr. Saurabh Kirpal, Advocates.

For Respondent: - Mr. Arpan Behl and Mr. Dhruvad Vaghani, Advocates.

O R D E R
(Through Virtual Mode)

04.08.2020— After hearing learned counsel for the parties, we find that since liquidation proceedings are going on, it may not be appropriate to say that no urgency is involved. In that view of the matter, we direct the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, to hear the matter within one week, after completion of pleadings, through any available mode.

The Adjudicating Authority may issue notice to Liquidator directing him to file the counter to the Interlocutory Application within one week and then make all endeavours for deciding the application within one week thereof.

Contd/-.....

The appeal is accordingly disposed off.

The Registry to send a copy of this order to the Adjudicating Authority forthwith.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V.P. Singh]
Member(Technical)

[Alok Srivastava]
Member(Technical)

Ar/G